

ITEM NO.8

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 107/2023

ATIQ AHMAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.54495/2023-GRANT OF INTERIM RELIEF and IA No.53686/2023-INTERVENTION APPLICATION and IA No.53687/2023-EXEMPTION FROM FILING O.T. and IA No.54492/2023-EXEMPTION FROM FILING O.T.) IA No. 54492/2023 - EXEMPTION FROM FILING O.T.
IA No. 53687/2023 - EXEMPTION FROM FILING O.T.
IA No. 54495/2023 - GRANT OF INTERIM RELIEF
IA No. 53686/2023 - INTERVENTION APPLICATION

Date : 28-03-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Vishwaditya Sharma, Adv.
Mr. Shiv Ram Sharma, AOR

For Respondent(s) Mr. K.M. Nataraj, A.S.G.
Ms. V. Mohana, Sr. Adv.
Mr. Sharan Thakur, A.A.G.
Mr. R. R. Rajesh, Adv.
Mr. Vikrant Yadav, Adv.
Ms. Indira Bharkhar, Adv.
Ms. Bhavya Pande, Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Siddharth Thakur, Adv.
Ms. Keerti Jaya, Adv.
Mr. Shantanu Singh, Adv.
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.
Mr. A. K. Sharma, Adv.

Mr. Kamal Kumar Pandey, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Mukesh Verma, Adv.
Mr. Deepak Goel, Adv.
Mr. S.C. Tripathi, Adv.
Mr. Dr. Gunratan Sadaverte, Adv.
Mrs. Jai Shri Patil, Adv.

Mr. Raj Singh Rana, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

After arguing the matter for some time, learned counsel for the petitioner seeks leave to withdraw the writ petition with liberty to file an appropriate application before the High Court.

The Writ Petition is dismissed as withdrawn with liberty prayed for.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER